

b (8)

OA. 296/96
(A)

Serial No. of Order	Date of Order	Order with Signature	Office note as action (if taken on order)
1.10.97		Adjourned to 7.11.97 for hearing. Jim Vice-Chairman 1.10.97	Or. no. 11 may 97 For hearing. ad 5 to 4.8.97 1 1.9.97 Bel
7.11.97		It is submitted by the learned Counsel for the applicant that as his son in the meantime has been appointed provided with compassionate appointment, he does not want to pursue the O.A. any further. Shri Ashok Mahant, learned Senior Standing Counsel is present and heard. In view of the above submissions of the learned Counsel for the petitioner, the O.A. is disposed of as withdrawn. Jim Vice-Chairman 7/11/97	Or. no. 14 may 97 For hearing. ad 5 to 27.8.97 1 26.8.97 Bel
			Or. no. 15 may 97 For hearing. ad 5 to 12.9.97 1 11.8.97 Bel
			Or. no 16 may 97 For hearing. ad 5 to 1.10.97 1 30.8.97 Bel
			For hearing. ad 5 to 7.11.97 1 6.11.97 Bel